

(m)

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/15/2016  
NAME OF THE PETITIONER(S) : S.SHANKAR + 2  
NAME OF THE RESPONDENT(S) : CAPTAIN MEDIA PVT LTD + 21  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	D.PERUMAN SARANYAN	Counsel for petitioners	
2.	S. JANARTHANAN	Counsel for Respondent	

**ORDER**

Shri D Peruman Saranyan, counsel for petitioner moved a company petition. Shri S Janarthanan, counsel for R3 present and undertakes to file vakalat for other respondents. Counsel for petitioner explained as to how he fulfils the requirements under section 244 (1) (a) by making 1/10<sup>th</sup> of the total number of members of R1 company. Prima facie, the counsel for petitioner satisfies the requirements under section 244 (1) (a) of the Companies Act, 2013. The petition is admitted for hearing. It has also been stated by the counsel for petitioner that the matter is likely to be settled between the parties and he is not pressing for any interim relief at this stage. Counsel for R3 is directed to file vakalat for rest of the respondents and file the reply by the next date of hearing. Put up on **10.1.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)